

DIVISION BENCH

S-8

COURT - I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/219(KB)2019

IA(COMPANIES.ACT)/117(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26TH JUNE 2024

IN THE MATTER OF	VINAY KUMAR MANGALAM VS GALUDIH INN PVT. LTD. & ORS.
UNDER SECTION	SEC. 241(1) SEC. 242(4)

Appearances (via video conferencing/physically)

Mr.Rohit Kr. Keshri, Adv.] For the petitioner
Mr.Nityanand Mahato, Adv.]
Mr.Ankit Chaurasia, Adv.]

O R D E R

1. Ld.Counsel on both sides Present.

2. **IA(COMPANIES.ACT)/117(KB)2024-**

- i. This IA has been preferred by the applicant for the following relief :-
 - (a) *Direction upon the Valuer to submit the Valuation Report of Shares/Securities of the Company for the purpose of Buyout and/or sellout of shares within seven days.*
 - (b) *Direction upon the Special Officer to give the Charge/Custody of the Assets to the Applicant herein to run the Affairs of the Company for payment of dues and salaries of the Stakeholders.*
 - (c) *Direction upon the Respondent No.1 in the instant application either to Buy Out or sellout the Shares of the Company.*
 - (d) *Pass any such further orders as this Hon'ble Bench may deem fit and proper in the interest of justice.*
- ii. Ld. Counsel appears for the petitioner confirms that he wants to run the company and bear the expenses for the purpose of appointment of Valuers,

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Auditors and the salary and wages of the staff, who continue to be employed by the Special Officer in the Company.

- iii. Therefore, we permit the company to be run at present on an interim basis by the petitioner, until further orders, but under the supervision of the Special Officer.
 - iv. We make it clear that the petitioner will cooperate with the Special Officer in running the Inn and shall maintain the accounts of the company on day today basis.
 - v. A periodical report of the activities shall be furnished to this Tribunal by the Special Officer.
 - vi. The Remuneration of the Special Officer be cleared within two weeks.
3. List the matter on **08/08/2024**.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)